

Need for warehouses in North Bengal for storing tobacco

Shri Aurobindo Ghosal: I beg to move:

"That the demand under the head 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100." (609)

Need for more cold-storage in different small towns

Shri Aurobindo Ghosal: I beg to move:

"That the demand under the head 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100." (610)

Failure to guide the farmers on plant nutrients of the various types of fertilizers and their probable effects on yields of various crops

Shri Ignace Beck: I beg to move:

"That the demand under the head 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100." (643)

Failure to organise proper distribution of fertilizers

Shri Ignace Beck: I beg to move:

"That the demand under the head 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100." (644)

High prices for fertilizers charged under the Central Fertilizer Pool

Shri Ignace Beck: I beg to move:

"That the demand under the head 'Other Capital Outlay of the Ministry of Food and Agriculture' be reduced by Rs. 100." (645)

Mr. Deputy-Speaker: These cut motions are now before the House.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTY-NINTH REPORT

Shri Ram Krishan Gupta (Mahendragarh): Sir, I beg to move:

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1960."

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1960."

Shri C. K. Bhattacharya (West Dinajpur): Sir, I have an amendment:

That at the end of the Motion the following be added, namely:—

"subject to the modification that the Constitution (Amendment) Bill (Amendment of Article 343) be allowed to be introduced."

Mr. Deputy-Speaker: Would he like to say a few words?

Shri C. K. Bhattacharya: For the time being I shall say only this that I have appealed to the Committee for a reconsideration of this matter. Therefore unless this part of the proceedings of the Committee is kept out my appeal will become stillborn.

Mr. Deputy-Speaker: He desires that the Report of the Committee might be put except this item.

Shri C. K. Bhattacharya: Yes, Sir, except this item.

Mr. Deputy-Speaker: I will leave that out. He has written to the Committee and that is still before the

[Mr. Deputy-Speaker]

Committee. They might reconsider it. Therefore, I will leave out the last item which pertains to his Bill. Without that I am putting this Report. The question is:

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1960 subject to the modification that the Constitution (Amendment) Bill of Shri C. K. Bhattacharya be referred to the Committee for reconsideration."

The motion was adopted.

Mr. Deputy-Speaker: Now Bills to be introduced. Shri Pocker Sahib. Absent. Shri Bhattacharya.

15.33½ hrs.

DELIVERY OF BOOKS AND NEWSPAPERS (PUBLIC LIBRARIES) AMENDMENT BILL*

(Amendment of section 2) by Shri C. K. Bhattacharya

Shri C. K. Bhattacharya (West Dinajpur): Sir, I beg to move for leave to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954."

The motion was adopted.

Shri C. K. Bhattacharya: Sir, I introduce the Bill.

15.34 hrs.

YOUNG PERSONS (HARMFUL PUBLICATIONS) AMENDMENT BILL*

(Amendment of section 2) by Shri C. K. Bhattacharya

Shri C. K. Bhattacharya (West Dinajpur): Sir, I beg to move for leave to introduce a Bill to amend the Young Persons (Harmful Publications) Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Young Persons (Harmful Publications) Act, 1956."

The Motion was adopted.

Shri C. K. Bhattacharya: Sir, I introduce the Bill.

15.34½ hrs.

TERRITORIAL COUNCILS (AMENDMENT) BILL*

(Amendment of sections 3, 22 and 32) by Shri L. Achaw Singh

Shri L. Achaw Singh (Inner Manipur): Sir, I beg to move for leave to introduce a Bill to amend the Territorial Councils Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Territorial Councils Act, 1956."

The motion was adopted.

Shri L. Achaw Singh: Sir, I introduce the Bill.

*Published in the Gazette of India dated 18-3-60.